

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 20-08-2018

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/768/IB/2018
NAME OF THE PETITIONER(S) : BANK OF INDIA
NAME OF THE RESPONDENT(S) : PADMAADEVI SUGARS LTD
UNDER SECTION : 7 RULE 4

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

-	D. PAVITHRA	Counsel for Applicant	D. Pavithra
	K. Gowtham Kumar Athiban Vijay	For Respondent	Athiban
	S. Vaidyanathan	for Guarantor to the company- Debit	Suman

(7)

CP/768/IB/2018

ORDER

Counsel for Applicant present. Counsel for Respondent present. Counsel for Guarantor to the Corporate Debtor present. The counsel for Guarantor to the Corporate Debtor stated that they are already in contact for settlement with the Bank of India as well as with the Indian Overseas Bank and that they require three weeks' time to explore the possibilities of settling the matter between the parties. In this case, the Respondent filed counter today and he is directed to furnish copy to the other side. The counsel representing the Indian Overseas Bank requested that they may be impleaded in the present Petition. Indian Overseas Bank is directed to make an application in this regard. Matter is adjourned. **Put up on 17.09.2018.**

-S/-

(S VIJAYARAGHAVAN)
Member (Technical)

-S/-

(K ANANTHA PADMANABHA SWAMY)
Member (Judicial)

sr